

Repealed by Act 36 of 1957.

THE MINIMUM WAGES (AMENDMENT) ACT, 1950.

NO. LVI OF 1950



An Act to amend the Minimum Wages Act, 1948.

[22nd August, 1950]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Minimum Wages (Amendment) Act, 1950.

2. Amendment of section 3, Act XI of 1948.—For clause (a) of sub-section (1) of section 3 of the Minimum Wages Act, 1948 (hereinafter referred to as the said Act), the following clause shall be substituted and shall be deemed always to have been substituted, namely:—

“(a) fix the minimum rates of wages payable to employees employed in all schedule employments—

(i) in the case of an employment specified in the Schedule at the commencement of this Act, before the expiry of three years from such commencement; and

(ii) in the case of an employment included in the Schedule by a notification under section 27, two years or, as the case may be, three years from the date of such notification according as the employment is included in Part I or Part II of the Schedule;”.

3. Validation of certain action taken under Act XI of 1948.—No minimum rate of wages fixed under section 3 of the said Act, and no action taken for fixing minimum rate of wages under any provision of the said Act, in an employment specified in Part I of the Schedule thereto, between the 15th day of March, 1950 and the 15th day of June, 1950 shall be invalid, merely because such rate was fixed or action was taken after the expiry of the period specified in clause (a) of sub-section (1) of section 3 of the said Act as originally enacted.

4. Repeal of Ordinance XVII of 1950.—The Minimum Wages (Extension of Time) Ordinance, 1950 (XVII of 1950) is hereby repealed.

Price anna 1 or 1½d.

GIPD—S1—566 M of Law—26-6-50—3,500